



2026:AHC:49323

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - A No. - 3368 of 2026

Smt. Radha Goyal

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mukul Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mukul Yadav, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.

2. The case of the writ petitioner is that her husband, namely, Sri Suresh Chandra Goel (since deceased), who was working as a Senior Consultant Surgeon in the office of CMO, Deen Dayal Upadhyay Combined Hospital Aligarh retired in the month of October 2016 and expired on 14.06.2024. The writ petitioner approached the respondents for pensionary benefits but they have not been accorded.

3. Sri Rahul Malviya, learned Standing Counsel on the other hand submits that it is apparent from page-22 being a representation of the writ petitioner that there happens to be a matrimonial dispute between the writ petitioner and her husband and further while inviting attention towards page-24, it is contended that in the nomination, husband of the writ petitioner had got endorsed the name of some lady and thereafter the same stood deleted. He however submits that a conscious decision is to be taken by Respondent no.4.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to approach the Respondent no.4, who shall proceed to consider the claim of the writ petitioner after putting to notice the affected and examining the records, strictly in accordance with law within a period of four months, from the date of production of certified copy of the order.

March 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)